

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-159(PB)/2017

IN THE MATTER OF:

Gudearth Homes Infracon Pvt. Ltd. & Ors.

.....Petitioner

v.

Veebro Technoplast Pvt. Ltd.

.....Respondent

SECTION : UNDER SECTION 7

Order delivered on 03.11.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Deepa Krishan

Hon'ble Member (T)

For the Applicant(s): Mr. Sumnish Kumar Jain, Insolvency Resolution Professional

For the Respondent(s): Mr. Anurag Gupta, Chartered Accountant

ORDER

C.A. No. 382(PB)/2017

Notice of the application to the auditors of the company Mr. Anurag Gupta and the Directors S/Shri Atul Sharma and Nipul Sharma.

Mr. Anurag Sharma accepts notice on his behalf.

Let notices on Directors be issued by the learned Resolution Professional.

Notices may also be issued to the Deputy Commissioner, Gurugram with regard to providing the assistance to the Resolution Professional for obtaining necessary information and data relating to finances etc.



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contd.

The Resolution Professional shall send notices to all the aforesaid persons within two days alongwith complete paper book of this application by soft copy as well as by hard copy.

Reply, if any, be filed by the non-applicants within one week thereafter.

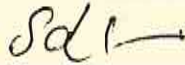
List for further consideration on 15.11.2017.

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The report of the Insolvency Resolution Professional with regard to constitution of Committee of Creditors and other matters is taken on record which shall remain subject to all just exceptions.

The office is directed to attach the report with the main case so that it may be considered at the time of final adjudication.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(DEEPA KRISHAN)
(MEMBER TECHNICAL)

03.11.2017
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